

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

43. IA 3927/2023 in C.P. (IB)-502(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2024**

**NAME OF THE PARTIES:-**      **Manish Laxman Sarda IA 2452/2024 Birendra Kumar Agrawal**  
**IN THE MATTER OF**  
**J.C. Flowers Asset Reconstruction Private Limited**  
**V/s**  
**Manish Laxman Sarda**

**Section: 60(5) U/s 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Nasrin Shaikh appeared for the Financial Creditor through VC, Counsel, Atishay Jain a/w Tanushree Sogani appeared for the RP through VC and Counsel, Simran Kasat appeared for the Personal Guarantor through VC. It has been pointed out that reply/objection has not yet been filed on behalf of the Personal Guarantor against the report of the RP. Last and final opportunity is granted to the Personal Guarantor to file his reply/objection, if any, within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, failing which right to file reply shall stand forfeited. No further opportunity shall be granted. List this matter for final hearing on **09.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**